

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.3567

TO BE ANSWERED ON FRIDAY THE 16TH MARCH, 2018
PHALGUNA 25, 1939 (SAKA)

ANTI-DUMPING DUTY ON STEEL

3567. SHRI HARI MANJHI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has imposed 57 per cent anti-dumping duty on import of stainless steel to give relief to domestic steel industries and if so, the details thereof;
- (b) whether there is provision to impose the above duty for five years and if so, the details thereof;
- (c) whether this provision provides for separate duty for different countries, which include the maximum 57 per cent on China and the minimum 5.39 per cent for Thailand; and
- (d) if so, the details thereof and the reasons therefor along with the details of duties imposed on steel, country-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a): Yes sir, A definitive anti-dumping duty in the range of 4.58% to 57.39%, of the landed value of goods has been imposed on imports of Cold Rolled Flat Products of Stainless Steel from the People's Republic of China, Republic of Korea, the European Union, South Africa, Chinese Taipei, Thailand and the United States of America, vide notification No. 61/2015-Customs (ADD) dated 11.12.2015.

(b): The anti-dumping duty under the aforesaid notification has been imposed for a period of five years unless revoked earlier, under subsection (1) and (5) of section 9A of the Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles And For Determination of Injury) Rules, 1995.

(c) and (d): Sub section (1) of section 9A of the Customs Tariff Act provides that where any article is exported by an exporter or producer from any country or territory to India at less than its normal value, then, upon the importation of such article into India, the Central Government may, by notification in the Official Gazette, impose an anti-dumping duty not exceeding the margin of dumping in relation to such article, and margin of dumping may vary from country to country which is determined by the DGAD. Based on the investigations conducted and recommendation made by the Designated Authority, Directorate General of Anti-Dumping and Allied Duties, an anti-dumping duty at specified rates (as summarised in the table below) has been imposed, vide notification No. 61/2015-Customs (ADD) dated 11.12.2015, on imports of Cold Rolled Flat Products of Stainless Steel from the People's Republic of China, Republic of Korea, the European Union, South Africa, Chinese Taipei, Thailand and the United States of America.

TABLE

S.No.	Country	Anti-dumping duty imposed (as% of landed value)
1	People's Republic of China	57.39%
2	Korea RP	5.39%, 13.44%
3	Chinese Taipei	15.93%
4	South Africa	12.34% , 36.91 %
5	Thailand	4.58%, 5.39%
6	USA	9.47%
7	European Union	29.41 % , 52.56%
